CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.15/RP/2025 along with IA No. 90/2025

Subject	:	Petition under Section 94(1)(f) of the Electricity Act, 2003 for review of the *ex-parte* judgment dated 29.1.2025 passed in Petition No.189/MP/2024 - M/s Beempow Energy Private Limited v. MP Power Management Company Limited.
Petitioner	:	Madhya Pradesh Power Management Co. Ltd. (MPPMCL)
Respondents	:	Beempower Energy Private Limited (BEPL) and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member
Parties Present	:	Shri Aashish Anand Bernard, Advocate, MPPMCL Shri Vishrov Mukerjee, Advocate, BEPL Shri Pratyush Singh, Advocate, BEPL Ms. Reeha Singh, Advocate, BEPL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. However, learned counsel for Respondent No.1, BEPL, requested that the matter be listed at the earliest.

2. The Petition, along with IA, will be listed for hearing in physical mode on **8.12.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)